

Open Court

**Central Administrative Tribunal, Allahabad Bench
Circuit Bench at Nainital**

Original Application No.331/00685/2018

This the 17th day of July, 2018

**Hon'ble Mr. Justice Bharat Bhushan, Member (J)
Hon'ble Mr. Gokul Chandra Pati, Member (A)**

Lalit Mohan Pandey aged about 43 years son of Tula Ram Pandey r/o near GPO, Post Office, Malroad, Ranikhet, Almora.

Applicant

By Advocate: Sri S.N. Mishra

Versus

1. Union of India through the Chief Post Master General, Dehradun Circle, Nainital, Uttrakhand.
2. Post Master General, Almora, Uttrakhand.
3. Superintendent of the Post Offices, Almora, Uttrakhand.
4. Post Master Rani Khet, Almora, Uttrakhand.

Respondents

By Advocate: Sri L.P. Tiwari

ORDER

HON'BLE MR. JUSTICE BHARAT BHUSHAN, MEMBER (J)

The applicant has filed the present Original Application u/s 19 of the Administrative Tribunals Act, 1985 with the prayer to direct the respondents to consider the candidature of the applicant for appointment for the post of Gramin Dak Sewak.

2. The case of the applicant is that he was appointed on 2.8.1997 on the post of Coal-cum-water Boy/farrash on temporary basis in Head Post Office, Ranikhet. The services of the applicant was terminated on 30.11.2010 and the applicant is without job since 1.12.2010. Applicant moved a

representation dated 15.5.2017 before the Chief Post Master General, Uttrakhand Circle, Dehradun requesting that since the applicant had worked for near about 14 years in the department, as such he may be given appointment on the post of GDS which is at present vacant in the Department. Applicant has also moved a reminder dated 5.2.2018. The representation moved by the applicant is still pending for disposal.

3. Learned counsel for respondents submitted that he has no instructions whether the representation moved by the applicant is disposed of or not and sought time to file reply in the case.

4. Considering the facts and circumstances of the case, we deem it appropriate to dispose of the O.A. with direction to the respondents/ competent authority to decide the representation dated 15.5.2017 moved by the applicant in accordance with then prevailing rules within a period of 3 months from the date of receipt of certified copy of this order by passing a reasoned and speaking order. It is made clear that we have not touched the merit of the case. No order as to costs.

(GOKUL CHANDRA PATI) (JUSTICE BHARAT BHUSHAN)
MEMBER (A) MEMBER (J)

HLS/-